

2001/12/25

IN THE COURT OF THE CHIEF METROPOLITAN

MAGISTRATE,
TEES HAZARI, DELHI

CC NO:

Securities and Exchange Board of India,
a statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its
regional office at Block No.1, Rajendra
Bhawan, Rajendra Place District Centre,
New Delhi 110 008 and represented by
its Asst. General Manager Ms. Jyoti
Jindgar.

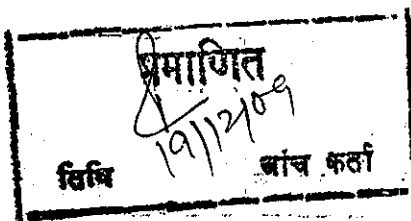
ms. Jyoti Jindgar
to-day self
to-day self
1.12.01

Vs.

1. Perutek Services Ltd., a company
incorporated under the provisions of
Companies Act, 1956 and having its
registered office at 405, Vishal
Bhavan, 95, Nehru Place, New Delhi
110 019.

2. Shri Major P.K. Perumal, s/o not
known to the complainant;

...Complainant
③ 02240/R0116/2001



SD

Case No; 22/04

SEBI Vs M/s Perutek Services Ltd and others

31.10.09


File received by way of transfer in pursuance of Order no. 17/DHC/Gaz..3/VI.3.2(a)/2009 passed by the Hon'ble High Court. It be checked and registered.

Present: Sh. Sanjay Mann, counsel for complainant alongwith Manish Vashist, Asstt. General Manager, SEBI.

An application filed for change for substitution of AR on behalf of complainant which is heard and allowed. Accused no. 1 company is already proceed in absentia in terms of order dated 24.11.06 and accused no. 2 to 4 namely Sh. Major P.K.Perumal, Sh. P.Dinakaran and Captain P.Mahendran respectively are also proclaimed offenders.

Evidence of CW1 Sh. Manish Vashist, Asstt. General Manager, SEBI u/s 299 Cr.P.C recorded. PE is closed by the complainant.

File is ordered to be consigned to Record Room be preserved and reopened as and when any of the accused found.


DIG VINAY SINGH
ACMM(Spl Acts), Central
Delhi/31.10.2009

